

Dated the 29<sup>th</sup> November, 2016

**ORDER**

**Sub: Compliance of the orders of the Commission.**

The Right to Information Act, 2005 confers powers on the Commission to impose penalties, and by necessary implication, to enable the Commission to do everything which is indispensable for the purposes of carrying out the objectives of the Act. This is supported by a number of judgements of various High Courts.

Now, therefore, in supersession of all the earlier decisions/instructions/orders issued on the subject, it has been decided that henceforth the communications reporting non-compliance of the Commission's order passed under the Act shall be dealt with in the following manner:-

- (i) The communication for non-compliance of the Commission's order shall be entertained only if it is made as per the attached format within 3 months from the date of non-compliance. Non-compliance communication which is not received in the format prescribed or containing insufficient details shall be returned in original to the sender with an appropriate facilitation memo. A communication of non-compliance may be considered even after the prescribed period, if the applicant satisfies the Commission that he had sufficient cause for not making application within such period.
- (ii) In cases where no time period is fixed for complying with the orders of the Commission, it shall be presumed that the same are to be complied within 30 days from the date of the said order.
- (iii) Communications reporting non-compliance received in the Commission by post/hand or by email shall be allotted a diary number by the Dak Section and

forwarded to the Central Registry. Thereafter, the same shall be scanned and appended to the e-book of the concerned case file by the Central Registry;

- (iv) Communications reporting non-compliance received online/email by the Commission shall be allotted a diary number by the software. Thereafter, the same shall be appended to the e-book of the concerned case file by the Central Registry.
- (v) All such communications thus appended will thereafter be processed in the concerned case file by the concerned Registry.

( Piyush Agarwal )  
Registrar

To

1. Shri Subhash Sharma, DR to Chief IC.
2. Shri R.L. Gupta, DR to IC (BS).
3. Shri Ram Parkash Grover, DR to IC (YA).
4. Shri Vijay Bhalla, DR to IC (SH).
5. Shri T.K. Mohapatra, DR to IC (MP).
6. Shri K.A. Talwar, DR to IC(KY).
7. Shri Dinesh Kumar, DR to IC(SA).
8. Shri V.K. Sharma, DR to IC (SB).
9. Shri K.L. Das, DR to IC(BJ).
10. Shri H.P. Sen, DR to IC(DP).
11. Shri A.K. Talapatra, DR to IC(AB).
12. Shri Umesh Chandra Joshi, DR (CR).

Copy to:

1. PSs to Secretary/Additional Secretary.
2. JS(MR)/JS(A)/JS(Law)/JS(P&B).
3. In Charge, Dak Section.
4. NIC with the request to upload it on the website of the Commission.

